

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

AB

OA NO. 2093/2000

New Delhi, this the 30th day of August, 2001

HON'BLE MR. S.R.ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

H.C (Dvr) Madhu Sudan Roy
No. 6330/DAP 3rd Bn.
Tihar Jail, New Delhi. Applicant
(None)

Versus

1. Union of India,
Through Secretary
Ministry of Home Affairs,
South Block,
New Delhi.
2. Commissioner of Police,
Police Head Quarter, MSO
I.P.Estate, New Delhi.
3. The Deputy Commissioner of Police,
3rd Bn. DAP Tihar Jail,
New Delhi. Respondents

ORDER (ORAL)

None for the parties even on the second call. No rejoinder is filed either. We note that applicant has not appeared on the last two occasions and today is the third occasion on which applicant is failed to appear either in person or through counsel. OA is, therefore, dismissed for default and non-prosecution.

Vedavalli
(Dr. A. Vedavalli)
Member (J)

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(S.R. Adige)
Vice Chairman (A)

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